

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 *inter alia* seeking extension in the timeline for submission of Land Documents pertaining to the 900 MW Connectivity at Mandsaur Pooling Station.

Petitioner : NTPC Renewable Energy Limited (NREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NREL
Shri Suhael Buttan, Advocate, NREL
Shri Nikunj Bhatnagar, Advocate, NREL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation/extension of the timelines prescribed under Regulation 11A(1) for submission of land documents in respect of the Petitioner's three 300 MW Solar Power Connectivities at Mandsaur Pooling Station, concerning the 900 MW ISTS-connected Solar PV Project, Mandsaur, Madhya Pradesh. The learned counsel further submitted that while the Commission has already proposed a Procedure for levying compensation charges for permitting additional time to achieve milestones under the GNA Regulations, the said proposal has not yet been finalised, and since the due date by which the Petitioner is required to submit the land documents is 24.7.2026, the matter may be listed for further hearing before the said date.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. The Petition will be listed for hearing on **22.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

